

**C. A. T. Bench, JAIPUR**

Date of Order	OA No 459/93 K. K. Mathur V. (O.O.I.s 08 Orders
3.8.93	Mr. R.N. Mathur : Counsel for the applicant
	<p>The applicant has challenged the transfer order dated 23.7.93 on various grounds. He has invited our attention to the policy laid down by the Ministry of Personnel &amp; Training vide letter dated 3.4.86 and one of the grounds is that his wife is in State service and no one has been posted here and the general policy is that the spouse has been kept at one place. The second ground is about his daughter's serious illness and the treatment which she is getting here at Jaipur. The third contention is that the applicant has succeeded in getting the O.A. No. 153/93 decided in his favour on 5.7.93 resulting in the transfer of the applicant.</p> <p>2. We would not like to pass any order at this stage. We direct the applicant that he should first submit his representation before Respondent no. 2, Director General of Health Services, New Delhi, stating therein the grounds and also necessary documents to substantiate his submissions.</p> <p>3. The respondents are requested to decide his representation within a period of one week taking into consideration all the grounds raised and to pass a speaking order thereon and intimate the applicant about the result of his representation. The applicant is expert in Malaria and he is doing the research work in that field and his research work is likely to be adversely affected.</p> <p>4. The O.A. is disposed of accordingly at this stage. If the applicant feels aggrieved even after the order passed by Respondent no. 2 on his representation, he will be at liberty to file a fresh O.A.</p>
	<p align="right"><i>[Signature]</i></p> <p align="right">(P.P. SRIVASTAVA) (D.L. MEHTA) Administrative Member Vice-Chairman</p>